

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA. 227/93

Date of decision : 10-3-93

Between

M. Yusuf, and

D.B. Madhava Rao

: Applicants

and

1. The Senior Supdt. of Post Offices  
Visakhapatnam Dist. & Division  
Andhra Pradesh

2. The Supdt. of Post Offices  
Rajahmundry Division  
East Godavari Dist. AP

3. The Director General  
Dept. of Posts  
Dak Bhavan  
Sansad Marg  
New Delhi 110001

: Respondents

Counsel for the Applicants : Krishna Devan, Advocate

Counsel for the Respondents : M. Jagan Mohan Reddy  
SC for Central Government

CORAM

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDICIAL)

Judgement

(Orders as per Hon. Mr. T. Chandrasekhara Reddy, Member (J))

This is an application filed by the two applicants herein for payment of Daily Allowances for their period of Training in PTC, Mysore. The first applicant is said to have undergone training in PTC, Mysore, from 17-7-1989 to 6-10-89 whereas the second applicant is said to have undergone training in the Postal Training Centre, Mysore, from 23-10-89 to 12-1-1990. Both the applicants have filed MA.209/93 seeking permission to file a single OA.

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2. Heard Mr. Krishna Devan, counsel for the applicants and Mr. M. Jagan Mohan Reddy, Standing Counsel for the respondents and MA.209/93 is allowed as the interest of the applicants is common.

3. The brief facts giving rise to this OA are as follows : The 1<sup>st</sup> applicant was deputed to undergo training in the Postal Training Centre, Mysore, from 17-07-89 and 6-10-89. The first applicant had submitted on 16-10-1989 to the first respondent claiming TA & DA for the said period of training he underwent at Mysore. The first respondent had passed the bill in the month of June, 1992 for the TA claim and had disallowed daily allowance claim. It is further pleaded by the first applicant that original advance of Rs.1750/- was paid towards advance for undergoing the said training at Mysore and only a sum of Rs.750/- had been adjusted towards TA claim and disallowed DA claim. A sum of Rs.200/- per month was recovered from the pay of the applicant for the months of June, 92 to October, 1992. Likewise the 2<sup>nd</sup> respondent was also directed to undergo Induction Training to Postal Assistants in Postal Training Centre, Mysore, from 23-10-89 to 12-1-90. The second applicant was also paid an advance of Rs.1750/- in order to undergo the said training. On completion of the training, the second applicant also submitted the bill to the respondent claiming both TA & DA for the period of training. The first respondent had passed the bill in the month of June, 1992 to the extent of TA claim and it has disallowed the DA claim. An amount of Rs.1400/- had been recovered from the pay of the second applicant for the months of June, 1992 to January, 1993. It is case of the applicants that they are entitled to be paid the daily allowances for the period they had undergone training at Mysore.

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4. The fact that both the applicants had completed the training at Mysore in pursuance of the order passed by the competent authority is not in dispute in this OA. While undergoing such training both the applicants had incurred certain amount towards boarding and lodging charges. It has to be taken that the applicants were outside the headquarters on official duty while undergoing the said training. So, both the applicants were on official duty outside the headquarters and it is fit and proper to direct the respondents to pay the applicants DA to which they are entitled in accordance with rules. Hence, the respondents are hereby directed to reimburse both the applicants the DA amount for which they are entitled in accordance with rules for the period of training they had undergone at Mysore. If any payment had already been paid, the same shall be deducted from out of the amount that is payable now in pursuance of the orders of this Tribunal.

5. This order shall be implemented within three months from the date of communication of the same.

6. With the above directions the OA is allowed, leaving the parties to bear their own costs.

*T. Chandrasekhara Reddy*  
(T. Chandrasekhara Reddy)  
Member (Judicial)

Dated : March 10, 1993  
Dictated in the Open Court

*8/13/93*  
Deputy Registrar (S)

To :

1. The Senior Superintendent of Post Offices,  
Visakhapatnam Dist. & Division, A.P.
2. The Superintendent of Post Offices,  
Rajahmundry Division, East Godavari Dist.A.P.
3. The Director General, Dept.of Posts,  
Dak Bhavan, Sansad Marg, New Delhi-1.
4. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
5. One copy to Mr.M.Jaganmohan Reddy, Addl.CGSC.CAT.Hyd.
6. One spare copy.

TIPIED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : T  
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 10 - 3 - 1993

~~ORDER~~ JUDGMENT:

R.P./C.P/M.A. No. 209/93.

in

C.A. No. 227/93

T.A. No.

(W.P. No. )

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

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